

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 109

CP No. 62/Chd/Hry/2022

**IN THE MATTER OF:**

Senthil Kumaran

...Petitioner

Vs.

RoC, NCT of Delhi & Haryana

...Respondent

**Under Section:** 252(3), CA 2013

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 14.06.2024.

-sd-  
Court Officer

May 10, 2024  
SM